

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.3118  
TO BE ANSWERED ON 21.03.2017**

**Rehabilitation Council of India Act**

**3118. SHRI PASHUPATI NATH SINGH:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-**

- (a) whether the Government has fixed any minimum standards of education under the Rehabilitation Council of India Act;
- (b) if so, the details thereof in last three years, particularly in Jharkhand;
- (c) whether the Government proposes to amend minimum criterion of education under the RCI Act in Jharkhand State; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHANPAL GUJJAR)**

(a) As per the Section 18 of Rehabilitation Council of India (RCI) Act, 1992, the Council may prescribe the minimum standards of education required for granting recognized rehabilitation qualification by Universities or Institutions in India.

The Council has prescribed 50% marks for admission to all courses from Certificate to Master level programmes with relaxation and reservation as per rules of respective Government except for M.Phil. (Rehabilitation Psychology), M.Phil. (Clinical Psychology), Professional Diploma in Clinical Psychology and Psy. D. in Clinical Psychology programmes for which minimum 55% marks have been prescribed with relaxation and reservation as per rules of respective Government.

- (b) No specific norms have been prescribed for the State of Jharkhand
- (c) Not under the purview of the Council
- (d) Not applicable

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